†870. SHRI RAGHUNANDAN SHARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that more than 60 per cent of milk being sold in the national capital region is adulterated or sub-standard and the sweets and mawa prepared from it are also adulterated;
- (b) if so, the details thereof and the action taken so far in this regard and the number of cases registered against the offenders; and
- (c) the reasons for conducting raids to unearth adulterated milk, mawa and sweets during Deepawali only, instead of conducting it regularly to get the offenders prosecuted?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A.H. KHAN CHOUDHURY): (a) No.

- (b) No separate data for cases of adulteration of milk and milk products, is centrally maintained. However, as per the information made available by Delhi and Uttar Pradesh, the details of cases registered for adulteration in milk, mawa and sweets, are given in Statement-I (See below). Further, details of samples of milk and milk products, examined and found adulterated in Haryana, are given in Statement-II (See below).
- (c) Samples of milk, mawa and sweets are taken regularly throughout the year. However, special drives are conducted during summer and festive seasons. Cases are instituted in the Court for prosecution of offenders wherever samples are found in violation of provisions of FSS Act, 2006 and Rules & Regulations made thereunder.

Statement-I

Details of cases registered for adulteration in milk, mawa and sweets

Sl.	Name of Food	Delhi (05.08.11 to	U.P. (01.01.12 to
No.	Articles	31.12.12)	31.12.12)
		No. of Cases	No. of Cases
		Registered	Registered
1.	Milk	15	67
2.	Mawa	05	28
3.	Sweets	75	08

 $\dagger \mbox{Original}$ notice of the question was received in Hindi.

Statement-II

Details of samples of milk and milk products examined and found adulterated in Haryana

Sl. No.	Name of Food Articles	Haryana (05.08.11 to 31.12.12)		
		No. of samples Examined	Found Adulterated	
1.	Milk and Milk Products	123	27	

Illegal clinical drug trials

871. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of number of cases of illegal clinical trials that have taken place during the last two years;
- (b) whether Government has initiated any steps to curtail such illegal clinical activities;
 - (c) if so, the details thereof; and
 - (d) the corrective measures being taken by Government to stop such tests?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Six cases of alleged irregularities in conduct of clinical trial have been reported in the country during last two years.

- (b) to (d) Following steps have been taken to strengthen the approval procedures and monitoring mechanism for clinical trials of drugs in the country to ensure that safety, rights and well-being of clinical trial participants are protected:
 - 12 New Drug Advisory Committees (NDAC) consisting of leading experts
 mostly from the Government medical colleges and institutes from all over
 the country have been constituted to advise the Central Drugs Standard
 Control Organisation (CDSCO) in matters related to approval of clinical
 trials and new drugs.
 - Applications of Investigational New Drugs (IND) i.e, New Drug Substances which have never been used on human beings are evaluated by an IND Committee, chaired by the Director General, Indian Council of Medical Research (ICMR).